

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

M/S. Vidhi International, AOR

Mr. Vishwajit singh, Adv.

Ms. Shivali Chaudhary, Adv. (Orally mentioned by)

Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

Mr. M. Shoeb Alam, AOR

Mr. Adarsh Upadhyay, AOR

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is informed by the learned counsel appearing on behalf of the petitioner that the matter is likely to be listed on Monday, the 12th March, 2018 and requests that the Registry may be directed not to delete this matter.

In view of the request made, we direct the Registry not to delete this matter which is likely to be listed on 12th March, 2018.

(VISHAL ANAND)
COURT MASTER (SH)(CHANDER BALA)
BRANCH OFFICER